

[श्री दिनेश सिंह]

गया होता कि हमारी प्रतिक्रिया है कि वहाँ शांतिपूर्ण फैसला होना चाहिये, और वहाँ हम नहीं चाहते हैं कि भारत के प्रदेश से हथियार जायें। मैं ने साफ कहा है।

**SHRI RANJIT SINGH (Khalilabad) :** What is the frequency of these flights which he calls ordinary passenger flights. How many such passengers have passed through India to Hanoi in Soviet aircraft ? Has it been absolutely ensured by Government upon their landing in Dum Dum that these aircraft contain no military passengers but only civilian ones, that they are not reinforcements going to Hanoi ? Would he assure us that these are not, as alleged by Budapest Radio and Westinghouse, experimental flights that are to lead later on to bigger flights of reinforcements to Vietnam ?

**SHRI PILOO MODY :** Do they search the baggage ?

**SHRI DINESH SINGH :** Normal inspection takes place. We ensure that they are not carrying any war equipment.

As for the question of these being probing flights. I do not think there is any such question. Having been in the armed forces, the hon. member is aware that countries now have the capacity to get people to destinations quickly without the need of probing flight as such.

As regards the frequency, one flight has taken place on the 17th. The other flight was to take place after a one week of interval. But I am not aware of other flights having taken place.

**SHRI S. K. TAPURIAH (Pali) :** The refusal of the Minister to categorically say that in future planes carrying arms to Vietnam would not be allowed also poses a serious question.

We will not be surprised if on a later day we come to know that these flights were really exploratory and later on arms were taken. There are two developments which lead us to this conclusion. These flights have taken place only after China

has refused permission for the flight of Russian planes over China. Secondly, there have been some revelations made by China recently about Russian designs in certain areas in this region. Then again the hon. Minister had admitted that these were Ilushyn 18 which had gone through Calcutta. They have a wide range of use and can be used as jet bombers and according to *James Book of aircrafts* which is an authoritative publication on aeroplanes, the polish air-force uses these Ilushyn 18 planes. What check has the Government to see that they did not carry plasma or other military equipment in knocked down conditions ? Have they checked the manifest properly ? Have they ever held a surprise check to see that the manifest tallies with the cargo or other goods that are there ? He mentioned that some civilians went there. How do they ensure that the persons who went were not military officers or advisers ? I also want to know whether it is a permanent agreement or it is permitted from time to time.

**SHRI DINESH SINGH :** There is no permanent agreement. The question of any surprise check does not arise because all planes are checked. It is not a sample survey. Only one plane had gone and that was checked fully.

12.12 hrs

#### PAPERS LAID ON THE TABLE

**Supplement Demands for grants,  
Audit Report and Appropriation  
Accounts (Defence Services)**

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI P. C.  
SETHI) : On behalf of Shri Morarji R.  
Desai, I beg to lay on the Table :

- (1) Supplement to Demands for Grants for 1969-70 (Vols. I-III) (Hindi and English versions).
- (2) A copy of the Audit Report, Defence Services, 1969 under article 151(1) of the Constitution.

- (3) A copy of Appropriation Accounts of the Defence Services for the year 1967-68 and Commercial Appendix thereto. [*Placed in Library. See No. LT-548/69.*]

**Report of Administrative Reforms Commission and notification under Customs Act and Income-Tax Act.**

SHRI P. C. SETHI : I beg to lay on the Table-

- (1) A copy of the Report of the Administrative Reforms Commission on Central Direct Taxes Administration. [*Placed in Library. See No. LT-549/69.*]

- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :-

(i) G. S. R. 771 published in Gazette of India dated the 15th March, 1969 together with an explanatory memorandum (Hindi version).

(ii) G. S. R. 772 published in Gazette of India dated the 15th March, 1969 together with an explanatory memorandum (Hindi version).

(iii) G. S. R. 773 published in Gazette of India, dated the 15th March, 1969, together with an explanatory memorandum (Hindi version).

(iv) G. S. R. 781 published in Gazette of India, dated the 15th March, 1969, containing corrigendum to G. S. R. 240 dated the 8th February, 1969. [*Placed in Library. See No. LT-550/69.*]

- (3) A copy each of the following Notifications under sub-section (4) of section 28-W of the Income-Tax Act, 1961 :-

(i) S. O. 1152 published in Gazette of India dated the 19th March, 1969, making certain

amendment to the Annuity, Deposit Scheme, 1964.

(ii) S. O. 1153 published in Gazette of India dated the 19th March, 1969, making certain amendment to the Annuity Deposit Scheme, 1966 [*Placed in Library. See No. LT-551/69.*]

(iii) S. O. 1161 published in Gazette of India dated the 21st March, 1969, making certain amendment to the Annuity Deposit Scheme 1966. [*Placed in Library. See LT-552/69.*]

- (4) A copy of Notification No. G. S. R. 780 published in Gazette of India dated the 15 March, 1969, containing corrigendum to G. S. R. 239 dated the 8th February, 1969 under section 159 of the Customs Act, 1962, and section 38 of the Central Excise and Salt Act, 1944. [*Placed in Library. See No. LT-553/69.*]

- (5) A copy each of Notification Nos. G. S. Rs. 602 to 679 (English version) and G. S. Rs. 680 to 757 (Hindi version) published in Gazette of India dated the 1st March, 1969, issued under the Central Excise Rules, 1944, together with an explanatory memorandum (English and Hindi versions). [*Placed in Library See No. LT-554/69.*]

- (6) A copy of Notification No. G. S. R. 839 (English version) and G. S. R. 840 (Hindi version) published in Gazette of India dated the 22nd March, 1969, issued under the Central Excise Rules, 1944 [*Placed in Library, See No. LT-555/69.*]

- (7) A copy of the Delhi Sales Tax (Ninth Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. F. 4(173)/68-Fin(G) in Delhi Gazette dated the 9th December, 1968, under sub-section (4) of the section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union Territory of Delhi. [*Placed in Library See. No. LT-556/69.*]